

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member**

Date of Order: 28th May, 2024

In the matter of

Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2009 with respect to the grant of the transmission license to Karera Power Transmission Limited.

And

In the matter of

Karera Power Transmission Limited,

(A 100% wholly owned subsidiary of Apraava Energy Private Limited)

T-15A, Third Floor, Salcon Rasvilas,

Saket, New Delhi, 110017.

....Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector-29,

Gurgaon-122 001

2. REC Power Development & Consultancy Limited,

D-Block, REC Headquarter,

Plot No. I-4, Sector-29,

Gurgaon-122001.

3. Chhattisgarh State Power Distribution Company Limited,

CSPDCL, 4th Floor, Vidyut Sewa Bhawan,

Daganiya, Raipur– 492013,

Chhattisgarh.

4. Goa Electricity Department-WR,

4th Floor, Vidyut Bhavan,

Near main KTC bus stand,

Vasco-da-Gama,

South Goa District-403 802, Goa.

5. Gujarat Urja Vikas Nigam Limited,

Commerce Department, 2nd Floor,

Sardar Patel Vidyut Bhavan, Race Course,
Vadodara– 390007, Gujarat

6. Heavy Water Board,
5th Floor, Vikram Sarabhai Bhavan,
Anushakti Nagar, Mumbai - 400 094

7. HVDC Bhadrawati,
Power Grid Corporation of India Limited,
Commercial & Regulatory Cell,
Power Grid Corporation of India Ltd.,
'Saudamini', Plot No.2, Sector 29,
Gurgaon- 122001, Haryana.

8. HVDC Vindychal,
Power Grid Corporation of India Limited,
Commercial & Regulatory Cell,
Power Grid Corporation of India Ltd.,
'Saudamini', Plot No.2, Sector 29,
Gurgaon, Haryana, India- 122001

9. M.P. Power Management Company Limited,
Block No. 11, 1st Floor, Shakti Bhawan, Rampur,
Jabalpur– 482008, Madhya Pradesh

10. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Plot No G-9, A K Marg, Bandra (East) ,
Mumbai-400051, Maharashtra

11. ACB India Limited,
7th Floor, office Tower Ambiance Mall,
Gurgaon– 122002, Haryana

12. Torrent Power Limited,
Samanvay, 600, Tapovan, Ambavadi,
Ahmedabad- 380015, Gujarat

13. Bhabha Atomic Research Centre,
Trombay, Mumbai - 400 085

14. GMR Warora Energy Limited,
New Shakti Bhavan Bldg. No. 302,
New Udaan Bhavan Complex,
Adjacent To Terminal 3,
IGI Airport, New Delhi-110037

15. HVDC Champa,
Power Grid Corporation of India Limited,
Commercial & Regulatory Cell,
Power Grid Corporation of India Ltd.,

Saudamini', Plot No.2, Sector 29,
Gurgaon- 122001, Haryana.

16. West Central Railway Head Office,
General Manager's Office, 3rd Floor, Electrical Branch,
Jabalpur, Madhya Pradesh- 482001

17. Western Railway,
PCEE Office, 5th Floor, Churchgate New station building,
Churchgate, Mumbai-400020

18. DB Power Limited,
Office Block 1A, 5th Floor,
Corporate Block, DB City Park DB City Area Hills,
Opposite M. P. Nagar Zone, Bhopal – 462016

19. Chhattisgarh State Power Trading Company Limited,
2nd floor Vidyut Seva Bhawan, Dangania,
Raipur - 492010Chhattisgarh,

20. TRN Energy Private Limited,
18, Vasant Enclave, Rao Tula Ram Marg,
New Delhi - 110057

21. Adani Power (Mundra) Limited,
Adani Corporate House, Shantigram
Near Vaishno Devi circle, S G Highway
Ahmedabad- 382421, Gujarat

**22. Raigarh HVDC Station,
Power Grid Corporation of India Limited**
Commercial & Regulatory Cell,
Power Grid Corporation of India Ltd.,
'Saudamini', Plot No.2, Sector 29,
Gurgaon- 122001, Haryana.

23. Arcelor Mittal Nippon Steel India Limited,
27KM Surat Hazira Road, Surat Hazira,
Surat– 394270, Gujarat

24. Central Railway,
Central Railway, Electrical Branch (HQ),
2nd Floor, Parcel Office Bldg.,
Mumbai– 400001, Maharashtra

**25. Dadra and Nagar Haveli and Daman and Diu,
Power Distribution Corporation Limited,**
1st & 2nd Floor, Vidyut Bhavan,
Silvassa– 396230.

26. MPSEZ Utilities Limited,
Adani Corporate House, Shantigram
Near Vaishno Devi circle, S G Highway
Ahmedabad- 382421, Gujarat.

....Respondents

Parties present:

Ms. Sriya P, KPTL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislav, CTUIL
Shri Shashank, RECPDCL

ORDER

The Petitioner, Karera Power Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) for the establishment of the “Western Region Expansion Scheme XXXIII (WRES – XXXIII): Part B” in Madhya Pradesh (hereinafter referred to as “Project”) on a Build, Own, Operate and Transfer basis, consisting of the following elements:

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	<i>Establishment of 2x1500 MVA, 765/400 kV, 2x500 MVA, 400/220 kV S/s at Karera (near Datiya) along with 1x330 MVAr 765 kV bus reactor & 1x125 MVAr, 420 kV bus reactor 765/400 kV, 1500 MVA ICT – 2 nos. (7x500 MVA single phase units including one spare unit) 400/220 kV, 500 MVA ICT – 2 nos. 765 kV ICT bays – 2 nos. 400 kV ICT bays – 4 nos. 220 kV ICT bays – 2 nos. 765 kV Line bays – 2 nos.</i>	24 months

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
	<p>330 MVAR, 765 kV Bus Reactor – 1 no. (4x110 MVAR single phase units including one spare unit) 125 MVAR, 420 kV Bus reactor – 1 no. 765 kV Bus reactor bay: 1 no. 400 kV Bus reactor bay: 1 no. 220 kV Bus coupler bay- 2 no. 220 kV Transfer Bus Coupler (TBC) bay - 2 no. 220 kV line bays – 8 nos. (for 220 kV lines to be implemented by MPPTCL#) 220 kV Bus sectionaliser– 1 set.</p> <p><u>Future provisions: Space for:</u></p> <ul style="list-style-type: none"> • 765/400 kV ICT along with bays- 4 Nos. • 765 kV line bays along with switchable line reactors – 8 Nos. • 765 kV Bus Reactor along with bay: 3 Nos. • 765 kV Sectionalizer: 1 set • 400 kV line bays along with switchable line reactor – 10 Nos. • 400/220 kV ICT along with bays -6 Nos. • 400 kV Bus Reactor along with bays- 3 Nos. • 400 kV Sectionalization bay: 1 set • 220 kV line bays: 10 Nos. • 220 kV Sectionalization bay: 1 set 	
2.	LILO of Satna-Gwalior 765 kV S/c line at Karera	
3.	Installation of 1x330 MVAR, switchable line reactor at Karera end of Karera – Satna 765 kV line 765 kV, 330 MVAR SLR along with switching equipment – 1 No. (3 x 110 MVAR) [110 MVAR single phase reactor unit for bus reactor to be used as spare for line reactor too]	

#LILLO of both circuits of Bina - Datiya 220 kV D/c line at Karera, Extension of LILO portion of 220kV Datiya - Bina line for Pichhore 220 kV upto Karera & Karera - Seondha 220 kV D/c line

Note:

(i) Implementation timeframe: 24 months from date of SPV transfer.

(ii) MPPTCL shall execute downstream network in matching time-frame of ISTS system.

2. Based on the competitive bidding carried out by the REC Power Development & Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government

of India under Section 63 of the Act, Consortium of Apraava Energy Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 805.78 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 24.4.2024, prima facie proposed to grant a transmission licence to the Petitioner.

The relevant extracts of the order dated 24.4.2024 are extracted as under:

*“22. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **17.5.2024.**”*

4. A public notice under Sub-section (5) of Section 15 of the Act was published on 2.5.2024 in all editions of the Times of India (English) and Hindustan (Hindi). No suggestions/ objections have been received from members of the public in response to the public notice.

5. The case was called out for a hearing on 22.5.2024. It was submitted by the leaned counsel for the Petitioner that, in response to a public notice published by the Commission, no objection had been received.

6. As regards the grant of a transmission licence, Clauses (15) and (16) of Regulation 7 of the Transmission Licence Regulations provide as under:

“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for

reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.

(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long-term customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”

7. In our order dated 24.4.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 5.3.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Karera Power Transmission Limited,' for the grant of inter-state transmission license to the Applicant for the establishment of the “*Western Region Expansion Scheme XXXIII (WRES – XXXIII): Part B*” in Madhya Pradesh on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

- (b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 13 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity

Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. Let an extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

12. Petition No. 76/TL/2024 is allowed in terms of the above.

Sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson